

that we have had a full discussion under Rule 193 on floods. But, as it comes off and on, we can again take certain things because they concern the common man and it is a common tragedy which we have to tackle. I request the Minister to see what we can do about it. If we find more time, we can against discuss.

(Interruptions)

SHRI DINESH GOSWAMI : Let him make a statement today.

MR. SPEAKER : Let e see. What is your problem ?

(Interruptions)

SHRI THAMPAN THOMAS (Maveli-kara) : Sir, I have given notice of a motion. We have not discussed this time the Sri Lankan issue. I have given notice of a motion on the Tamil Militants...*(Interruptions)*

SHRI NARAYAN CHOUBEY (Midnapore) : Something be discussed on this-33 bases have been given in Pakistan to train terrorists. *(Interruptions)*

[*Translation*]

MR. SPEAKER : Shri Choubey, I have already admitted this. It has been discussed once. We will see if it can be discussed again.

[*English*]

SHRI THAMPAN THOMAS : About the Sri Lankan problem, I have given notice. We have not discussed it.

[*Translation*]

MR. SPEAKER : It is discussed from time to time.

[*English*]

It is nothing much. When the time comes, We will see.

[*Translation*]

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) : Mr. Speaker, Sir, two

persons have been killed in a house collapse in Old Delhi. I have given a notice about this. I have told the hon. Minister about it a number of times. I want the house in that area to be repaired as soon as possible...
(Interruptions)

SHRI RAM BHAGAT PASWAN (Rosera) : An earthquake has occurred in Bihar...*(Interruptions)*

MR. SPEAKER : Why both of are speaking ? Shri Ansari, you may speak.

SHRI ABDUL HANNAN ANSARI (Madhubani) : Many persons have died in Madhubani and Darbhanga due to the earthquake. A number of houses have collapsed...

MR. SPEAKER : They are looking into it. I have caught your point *(Interruptions)*.

MR. JAI PRAKASH AGARWAL : Two persons have been killed and several houses have collapsed. I have been repeatedly saying this. The hon. Minister must make a statement. Will such things keep recurring ? Several houses have collapsed and two persons have been killed. *(Interruptions)*

[*English*]

MR. SPEAKER : Shri Ajit Panja Papers to be laid.

12.04 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Notification under Customs Act, 1962 and Central Excises and Salt Act, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : Sir, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 817(E) published in Gazette of India dated the

27th July, 1988 together with an explanatory memorandum extending the validity of Notification No. 287/87 Customs dated the 7th August, 1987 upto the 31st July, 1989.

(ii) G.S.R. 828(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum extending the validity of Notification No. 161/83-Customs dated the 8th June 1983 upto the 31st March, 1990.

(iii) G.S.R. 850(E) published in Gazette of India dated the 10th August 1988 together with an explanatory memorandum rescinding Notification No. 1/87-Customs dated the 1st January, 1987.

(iv) The Customs Valuation (Determination of price of Imported Goods) Amendment Rules, 1988 published in Notification No. G. S. R. 851(E) in Gazette of India dated the 10th August, 1988.

[Placed in Library. See No. LT-6451/88]

(v) Notification No. 239/88-Customs (G. S. R. 884(E) Published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum exempting coffee from the whole of the duty of export. [Placed in Library. See No. LT-6455A/88]

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

(i) G. S. R. 728(E) published in Gazette of India dated the 23rd June, 1988 together with an explanatory memorandum seeking to prescribe

effective basic rates of excise duty on castings and cast articles of iron or steel and forgings and forged articles of steel which have undergone processes upto the proof-machine stage.

(ii) G. S. R. 788(E) published in Gazette of India dated the 15th July, 1988 together with an explanatory memorandum seeking to change the basic excise duty on copper coated steel strips from 15 per cent *a d-valorem* to Rs. 1500 per tonne.

(iii) G. S. R. 818(E) published in Gazette of India dated the 27th July, 1988 together with an explanatory memorandum making certain amendments to Notification No. 182/87-CE dated the 10th July, 1987.

(iv) G. S. R. 829(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum seeking to grant full excise duty exemption on prints of feature films falling under heading 37.06 of the Central Excise Tariff Act, 1985.

[Placed in Library. See No. LT-6452/88]

Report of the C. A. G. of India for year ending 31.3.1987 Union Government (other than Autonomous Bodies) and Report of and Review on Export Import Bank of India, Bombay for 1987

SHRI A. K. PANJA : Sir, I beg to lay on the Table :

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended 31st March, 1987-Union Government (Other Autonomous Bodies), under article 151(1) of the Constitution. [Placed in Library. See No. LT-6453/88]

(2) (i) A Copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1987 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1987.

[Placed in Library. See No. I.T-6454/88]

12.05 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and conduct of Business in the Rajya Sabha. I am directed to return herewith the Tamil Nadu Appropriation (No. 2) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 18th August, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of Rules of Procedure and Conduct of Business in the

Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1988 agreed without any amendment to the National Security (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 17th August, 1988."

(iii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1988, agreed without any amendment to the Labour Laws (Exemption from furnishing Returns and Maintaining Registers by certain Establishments) Bill, 1988, which as passed by the Lok Sabha at its sitting held on the 23th August, 1988."

12.06 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Reports of Study Tours

[English]

SHRI ARVIND NETAM (Kanker) : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

(i) Report of the Study Tour of Study Group I of the Committee on its visit to Bangalore, Coimbatore, Ooty, Cannanore and Mangalore during June-July, 1988,